

National Company Law Tribunal

Allahabad Bench

CP No. 10/03/2015

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.09.2017

NAME OF THE COMPANY: Jaypee Infratech Ltd

SECTION OF THE COMPANIES ACT: 74(2) of the companies Act of 2013

Sl. NO.	Name	Designation	Representation	Signature
1.	AJAY BHANOT	Sr. ADV.	PETITIONER	
2.	ROHAN PRADHAN		"	Rh

CP No.10/03/2015

Sh. Ajay Bhanot, Sr. Advocate alongwith Sh. Rohan Pradhan, Advocate for the petitioner.

Learned counsel brings to our notice that by an interim order passed by the Hon'ble Apex Court in the matter of Chitra Sharma v/s Union of India and ors. their Lordship has pleased to stay the impugned order dated 09.08.2017 passed by this Bench in the matter of IDBI Bank v/s J.P. Infratech until further order.

Keeping in view such legal development, the proceeding U/s 74(2) of the Companies Act before this Court stands revived.

Hence, the matter be listed on 10<sup>th</sup> October, 2017. Meanwhile, the interim order passed by this Court to continue.

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Shri H.P. Chaturvedi, Member (Judicial)

Dated:05.09.2017

Typed by:  
Kavya Prakash